

THE HIGH COURT OF JHARKHAND, RANCHI

STANDING ORDER NO. 09 OF 2024

RANCHI, Dated the 09th of July, 2024

Notwithstanding any provision contained in the High Court of Jharkhand Rules, 2001, previous Office Orders and practice directions, in exercise of the powers conferred under Rule 70 and 307 of the High Court of Jharkhand Rules, Hon'ble the Chief Justice has been pleased to issue the following instructions regarding filing, stamp reporting, defect removal and registration of cases, which shall come into force from 10.07.2024 and will remain effective till the suitable amendment is made in the corresponding High Court of Jharkhand Rules:

- 1) In new filing, in all nature of cases, after generation of Filing number/Token number (Diary number), Stamp Reporting will be done on the same day and even if the file remains pending, the remaining files to be reported on the next working day, except in cases where connected case is necessarily required, in which stamp reporting must be done within two days from the date of filing. If the case is defect free, registration of case shall be done on the same day or by the following day. If the case is defective, Stamp Reporter will send the file directly to Defect Removal Section without delay on the same day and details of defects to be uploaded on the website as soon as Stamp Reporting is done. An SMS alert may be sent to the learned lawyers or party-in-person with message that the case is defective and compliance date is one week.
- 2) All nature of defect free cases shall be registered and sent to respective Judicial Sections by the succeeding working day following Stamp Reporting.
- 3) All nature of defective cases shall be directly sent to Defect Removal Section by the Stamp Reporting Section without any delay. File will remain in Defect Removal Section for seven (7) working days and defect may be removed before the Assistant Registrar and Section Officer of Defect Removal Section.
- 4) After removal of defects, the case shall be registered and sent to respective Judicial Section by the succeeding working day.
- 5) The aforesaid registered cases received by the Judicial Section shall be listed before the Roster Bench immediately.
- 6) All nature of defective cases, in which defects are not removed in defect removal section within a week, will be sent to respective Judicial Section which will feed those defective cases in Data Bank of Lawazima Board of Joint Registrar (Judicial). Ld counsel/Party-in-person will be allowed two weeks time in normal cases, and three weeks time in exceptional and rare cases by the Lawazima Board to remove the defects.



- 7) If any defect is not ignored by the Lawazima Board, the Learned Counsel/Party-in-person shall have liberty to file an Interlocutory Application for ignoring defect within the stipulated period given by the Lawazima Board of Joint Registrar (Judicial), which shall be listed before the Bench as per roster with Filing/Token number of case along with the said I.A.
- 8) All nature of defective cases, where defects are not cured or ignored by Lawazima Board and in the event, no I.A is filed, the case will be rejected by the Designated Officer to be appointed by Hon'ble the Chief Justice and information regarding the same will be uploaded in the website of Hon'ble Court by the concerned section weekly, on the first working day of a week.
- 9) In defective cases where issue of maintainability, locus and nature of cases is pointed out by the Stamp Reporter, the same shall be sent to Judicial Section by the Stamp Reporting Section and the Judicial Section will list the case with Filing/Token number before the Bench as per the roster.


(Mohammad Shakir)
Registrar General